

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3498 of 2020**

-----  
Ravinder Kullu ... .. **Petitioner**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

-----  
**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

-----  
For the Petitioner : Mr. K.S. Nanda, Advocate  
For the State : Mr. Ranjit Kumar, A.P.P.  
-----

03/26.06.2020 Heard Mr. K.S. Nanda, learned counsel for the petitioner and Mr. Ranjit Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Basia P.S. Case No. 26/2019.

It has been alleged that on the basis of a forged recommendation letter and signature a shadow account was opened in the Union Bank of India, Nawatoli Branch in the name of Block Resource Centre by Anshu Kumar Singh @ Ansu Kumar Singh and Rs. 43,00,000/- of Government money was fraudulently transferred to the said account. The petitioner was the Accountant-cum-Computer Operator in the Block Education Extension, Office. The witnesses have also supported the involvement of the petitioner.

It appears that the bail application of Anshu Kumar Singh @ Ansu Kumar Singh has been rejected by this Court at that stage in B.A. No. 2884 of 2020.

Regard being had to the above, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

**(R. Mukhopadhyay, J.)**